

and lodging, purchase of ancillary equipment etc.

(b) The Board of Control for Cricket in India is to pay guarantee money equivalent to £55,000 to the visiting West Indies Cricket Team. Out of this, an amount equivalent to £10,000 would be given by the Board to the visiting team in Rupee currency for meeting sundry expenses of the members of the team. The balance of £45,000 has been released to the Board of Control for Cricket in India on the conditions that expenses on boarding, lodging and internal travel etc., of the West Indies Team should be paid for in foreign exchange, and that the net amount to be taken out of India by the West Indies Team shall not exceed £30,000.

Insanitary Conditions due to Construction of open Nallah by DDA in Village Rarhi Jharia-Maria, Lajpat Nagar, New Delhi

4568. SHRI D. K. PANDA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the open nallah constructed by DDA, which flows through the village Rarhi Jharia-Maria, Lajpat Nagar, New Delhi is being used as sewer line by the Village, has not been cleaned ever since its construction and has created serious health hazards for the villagers;

(b) if so, whether urgent arrangements will be made to clean it and cover its portion that flows through the above village;

(c) whether it is also a fact that that area is not being inspected by the Health Officers and no sanitation arrangements exist there; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Findings of U.P. Land Reforms Committee on violation of Land Ceiling Laws

4569 PROF. MADHU DANDAVATE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Committee appointed by the U.P. Government for studying land reforms has alleged that some Union Ministers and former Union Ministers have violated the land ceiling laws;

(b) if so, the names of the Ministers and former Ministers concerned; and

(c) the steps taken to deal with these violations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (c). The Bhoomi Vyavastha Janch Samiti appointed by the Uttar Pradesh Government has in its report mentioned that Raja Dinesh Singh of Kalakankar, District Pratapgarh, had 760 acres of land of which 561 acres were exempted from the ceiling, most of it being orchards. 125 acres were declared surplus; subsequently, after the disposal of several objections under Section 14(3) of the ceiling law, only 92 acres were found to be surplus. Of these, the committee had information of 50 acres having been distributed at the time of its investigation.

Filling up of Reserve quota in Food Corporation of India

4570. SHRI P. ANTONY REDDI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether reserved quota for the S.Cs and S.Ts for jobs under Class IV and Class III categories in the Food Corporation of India have not been filled; and